

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 9702/2019

(Arising out of impugned final judgment and order dated 15-03-2019 in STTR No. 222/2018 passed by the High Court Of Judicature At Allahabad)

M/S HINDUSTAN COCA COLA BEVERAGES PVT. LTD.

Petitioner(s)

VERSUS

COMMISSIONER OF COMMERCIAL TAXES & ANR.

Respondent(s)

(IA No. 62227/2019 - EXEMPTION FROM FILING O.T.
IA No. 63465/2019 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 11-07-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Mr. S. Ganesh, Sr. Adv.
Mr. Ajay Aggarwal, Adv.
Mr. M. P. Devanath, AOR
Mr. Abhishek Anand, Adv.
Mr. Rahul Kumar, Adv.

For Respondent(s) Mr. R. K. Raizada, Sr. Adv.
Mr. Bhakti Vardhan Singh, AOR
Mr. Ankit Khatri, Adv.
Mr. Purnendu Bajpai, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

(NEETU SACHDEVA)
ASTT. REGISTRAR-cum-PS

(MALEKAR NAGARAJ)
COURT MASTER (NSH)